

**GOVERNMENT OF INDIA  
PRIME MINISTER  
LOK SABHA**

UNSTARRED QUESTION NO:3259  
ANSWERED ON:04.02.2004  
CASES REGISTERED BY CBI  
HARIBHAI PARTHIBHAI CHAUDHARY;PRABODH PANDA

**Will the Minister of PRIME MINISTER be pleased to state:**

- (a) the number of cases registered by the Central Bureau of Investigation (CBI) during the last three years, year-wise;
- (b) the number of cases under investigation of CBI so far;
- (c) the number of cases posted for trial;
- (d) the number of cases pending till the date;
- (e) the persons booked in those cases and the extent of recoveries made; and
- (f) the steps taken by the Government to dispose off the cases early?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, DEPARTMENT OF SPACE, DEPARTMENT OF ATOMIC ENERGY AND MINISTRY OF COMMERCE AND INDUSTRY (SHRI MOOKHERJEE)

- (a) CBI registered 1105, 1159, & 1068 cases in the years 2001, 2002 & 2003 respectively.
- (b) 1435 cases were under investigation as on 31.12.2003.
- (c) The number of cases sent up for trial during the years 2001, 2002 & 2003 were 606, 721 & 718 respectively.
- (d) The number of cases pending trial as on 31.12.2003 was 6327.
- (e) 5520, 3840 & 3435 persons were involved and properties of approximately Rs. 18.52 crore, Rs. 32.24 crore & Rs. 16.45 crore were seized/detected during the years 2001, 2002 & 2003 respectively.
- (f) 28 Special Judge and 7 Magisterial Courts are already functioning exclusively for trying CBI cases in various States. Based on pendency figures, 12 Special Courts and 6 Magistrate Courts have been identified by the Central Government in 8 States and 1 Union Territory to exclusively handle the CBI cases. More than 280 Special Counsel have been appointed to conduct prosecution in the trial Courts.